

allocation for the Department of Higher Education and Department of School Education and Literacy under the Ministry of Human Resource Development in Budget Estimates 2019-20 is ₹ 38317.01 cr. and ₹ 56536.63 cr. respectively. The allocation depends upon demand, absorption capacity and availability of resources.

(b) The data regarding expected investment in education by private sector, NGOs is not maintained.

#### **Private schools empanelled under the RTE**

1699. SHRI TIRUCHI SIVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of private schools that have been empanelled under the RTE scheme of reservation of seats throughout the country between 2015-16 to 2019-20; and

(b) the number of private schools empanelled under the RTE to reserve seats under the RTE, State-wise for the year 2019-20?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) The Right of Children to Free and Compulsory Education Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or earlier) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, are required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the procedure laid down by the concerned State and UT Government.

The Central Government has been supporting States and UTs for implementation of various provisions of the Act including expenditure incurred towards reimbursement to private schools for admissions of children under Section 12(1)(c) from 2014-15. The support is provided on the basis of per-child cost notified by the concerned State and

UT for children in class 1 and above. However, Ministry of Human Resource Development (MHRD) *vide* letter no 12-5/2016-EE. 11 dated 25.05.2016 and D.O. letter No. 12-12/2018-IS-5 dated 13.11.2018 requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Human Resource Development, in various meetings like State Education Secretaries Conference, Regional/Review workshops, Project Approval Board Meetings, has been advising/guiding State/UT Governments to emphasise on implementation of Section 12 of the RTE Act, 2009.

**Audited financial statement of political parties**

1700. SHRI NARESH GUJRAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any penalty imposed on the political parties which delay the submission of their audited statement to accounts to Election Commission of India, if so, the details thereof;

(b) whether Government has data on the political parties which have failed to submit their audited financial statement for the financial year 2018-19, if so, the details thereof; and

(c) whether Government has taken steps to enforce the Institute of Chartered Accountants of India (ICAI) guidelines of auditing of political parties endorsed by Election Commission of India, if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) The Election Commission has informed that no penalty has been imposed on any political parties till date.

(b) The Commission has informed that it has record of the National and State recognized political parties which have not submitted their audited annual accounts for financial year 2018-19 till date, details of which are given in the Statement.

(c) The Election Commission has informed that the political parties are required to submit their audited annual accounts as per the guidelines prepared by Institute of Chartered Accountants of India (ICAI) on February, 2012.